NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: TCP/34/2016

NAME OF THE PETITIONER(S)

: Sunil Shastri and 16 Others

NAME OF THE RESPONDENT(S)

: Innvol Medical India Ltd and 7 others

UNDER SECTION

: 397/398 of companies act 1956

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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ORDER

Counsels representing both the parties are present. Counsel for R2 has made an offer to TIDCO to buy their shareholding at a total cost of Rs.25 lakhs for 1,83,330 shares. However, they have not given the basis of arriving at the value in the proposal given to TIDCO. The respondents are directed to provide the valuation report of the authorised valuer to enable TIDCO to arrive at a decision. Time is extended at request. Put up on 12.02.2018.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)